

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(M)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/147/ (IB)/2017
NAME OF THE PETITIONER(S) : THREE SIXTEEN FILMS
NAME OF THE RESPONDENT(S) : NEW GENERATION MEDIA CORPORATION P VT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

6.V. MOHAN KUMAR FOR. V. NAGARAJAN	Counsel to Respondent	G. V. Mohan
A. Kanagasamy Counsel for Petitioner		

06/09/17

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ORDER

The matter has been mentioned by the Corporate Debtor by submitting the joint memo for compromise in the matter of M/s. Three Sixteen Films -vs- M/s. New Generation Media Corporation Pvt. Ltd. with regard to which the order came to be passed on 29.08.2017 u/s. 9 of the IBC, 2016 under which the Corporate Insolvency Process was initiated and the moratorium declared. However, the name of the IRP was not proposed. Therefore, the direction was given to the Registry to make a reference to IBBI to recommend the name of the IRP within ten days.

However, the parties have filed joint memo of compromise by which the balance amount of Rs.9 lakh has been paid by D.D. dated 04.09.2017 drawn on City Union Bank Ltd. The same is handed over to the Petitioner. In the circumstances, we recall the order dated 29.08.2017 and the Petition is **dismissed as withdrawn**.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

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